

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 515/92  
**T.A.NO.**

**DATE OF DECISION** 16.10.98

Shri H.M. Chauhan **Petitioner**

Shri M.S. Pandya **Advocate for the Petitioner [s]**  
**Versus**

Union of India & Ors. **Respondent**

Shri N.S. Shevde **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. V. Ramakrishnan** : Vice Chairman

**The Hon'ble Mr. P. C. Kannan** : Member (J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
- 2, To be referred to the Reporter or not ? ✓
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Hiralala M. Chauhan  
Block No.819/D,  
Khadda Colony,  
Freeland ganj, Dohad,  
Gujarat.

(Advocate : Shri M.S. Pandya)

... Applicant

v/s.

Union of India,  
New Delhi, Owning and  
representing :  
Western Railway, through:

- 1) General Manager, Western Railway,  
Churchgate, Bombay : 400 020.
- 2) The Dy.Chief Mechanical Engineer,  
J & T Design Office, Loco Workshop,  
Dohad, Western Railway.

(Advocate : Shri N.S. Shevde)

... Respondents

ORAL ORDER

O.A/515/92

Date : 16.10.98

Per Hon'ble Mr. V.Ramakrishnan (Vice Chairman)

Neither the applicant nor his counsel present.

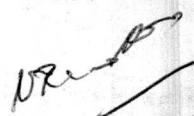
Notice was issued to the advocate of the applicant which has come back with the endorsement that "Not available".

A separate notice was issued to the applicant himself which has been duly acknowledged. Despite this, the applicant is not present. It would seem that he is not interested in prosecuting the O.A.

Dismissed for default. No costs.



(P.C. Kannan)  
Member (J)



(V. Ramakrishnan)  
Vice Chairman